## GOVERNMENT OF INDIA CULTURE LOK SABHA

UNSTARRED QUESTION NO:6407 ANSWERED ON:15.05.2012 VAISAKHA SAKA PROTECTED MONUMENTS Annayyagari Shri Sai Prathap;Vijayan Shri A.K.S.

## Will the Minister of CULTURE be pleased to state:

- (a) the details of Centrally protected monuments and sites in the States of Tamil Nadu and Andhra Pradesh, State-wise;
- (b) the amount of funds spent for preservation and maintenance of the said monuments/sites during each of the last three years, Statewise;
- (c) the amount of revenue earned from these monuments/sites during the same period, monument-wise; and
- (d) the details of the steps taken for the conservation and upkeep of the said monuments/sites and to protect them from encroachment?

## **Answer**

## MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA)

- (a) There are 413 and 137 centrally protected monuments/sites, declared as of national importance in the States of Tamil Nadu and Andhra Pradesh respectively.
- (b) The expenditure incurred on conservation, preservation and maintenance of centrally protected monuments/sites in Tamil Nadu and Andhra Pradesh during the last three years is under:

Rupees in lakhs 2009-10 2010-11 2011-12 Tamil Nadu 531.14 510.43 591.35 Andhra Pradesh 610.00 664.86 640.00

- (c) The details of revenue earned through entrance tickets at the monuments/sites during the last three years, monument-wise are at Annexure.
- (d) The conservation, preservation and environmental development of these protected monuments is an ongoing process which is undertaken by the Archaeological Survey of India as per archaeological norms. ASI is also providing tourist related amenities (e.g. drinking water, toilet blocks, pathways, cultural notice boards/signage,etc.) at the centrally protected monuments/sites as per the needs and availability of resources.

As and when an encroachment is noticed, action is initiated as per the provisions of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules, 1959. Further, for prevention of encroachment watch and ward is provided to the monuments. Action is also initiated to remove the encroachment at the centrally protected monument/sites with the help of District authorities of the respective States.